GOVERNMENT OF INDIA MINISTRY OF YOUTH AFFAIRS AND SPORTS (DEPARTMENT OF SPORTS)

LOK SABHA UNSTARRED QUESTION No. 4005 TO BE ANSWERED ON 18.08.2025

REGULATION OF E-SPORTS IN INDIA

4005. SHRI KESINENI SIVANATH: SHRI B K PARTHASARATHI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether any Federation for e-sports officially recognised/set-up under the National Sports Code;
- (b) if so, whether the Government intends to establish or sanction a governing body for e-sports and if so, the details thereof;
- (c) the details regarding the institutional structure being followed to regulate e-sports for upcoming multi-sport events along with the detailed timeframe for formalising regulatory arrangements for e-sports in the country;
- (d) whether the Government has established a distinct regulatory framework for e-sports separate from online gambling and casual games and if so, the details thereof and if not, the steps being taken to distinguish competitive e-sports from real-money gaming under the Information Technology Rules, 2021; and
- (e) whether the Government is planning to bring a National e-sports Development Bill or amend the Sports Code to include digital skill-

based games and if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA)

(a) to (e) Promotion and development of specific sports discipline is the responsibility of the concerned National Sports Federation (NSF). With regard to e-sports, no federation for the discipline is currently recognized by the Ministry. At International level also, the discipline is still in its nascent stage, and governance framework for e-sports is yet to be established.
